



The Orissa Gazette

EXTRAORDINARY

PUBLISHED BY AUTHORITY

CUTTACK, FRIDAY, JANUARY 22, 1937.

HOME DEPARTMENT.

COMMUNIQUE.

The 22nd January 1937.

The Government of Orissa understand that it is proposed in certain quarters that on the 26th of January, 1937, the so-called Independence Day will be celebrated and that the Congress Pledge of Independence of 1930 will be read. The Government of Orissa are advised that the Pledge comes within the mischief of Section 5 of the Criminal Law Amendment Act of 1932, as modified by the Criminal Law Act, 1935, and of Section 124-A of the Indian Penal Code which runs as follows, "Whoever by words, either spoken or written, or by signs, or by visible representation, or otherwise, brings or attempts to bring into hatred or contempt, or excites or attempts to excite disaffection towards His Majesty or the Government established by law in British India, shall be punished with transportation for life or any shorter term, to which fine may be added, or with imprisonment which may extend to three years, to which fine may be added, or with fine". The reading of the Pledge would be a direct challenge to Government which cannot be ignored. The Government of Orissa have therefore declared to be forfeited to His Majesty all copies of any newspaper, book or other document containing the Congress Independence Pledge, wherever found in Orissa, and give notice that anyone reading or attempting to read the Pledge or attending a meeting at which the Pledge is to be read will be liable to prosecution, and that action under the law will be taken against him.

P. T. MANSFIELD,

Chief Secretary to Government.